

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI**



**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 27-07-2018**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)**

APPLICATION NUMBER :
PETITION NUMBER : CP/114/2018
NAME OF THE PETITIONER(S) : Padmavathi Distributors
NAME OF THE RESPONDENT(S) : Velohar Infra Pvt Ltd
UNDER SECTION : 9 Rule 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
-------	-------------------	-------------	-----------

REPRESENTATION BY WHOM

1)	K. C. KRISHNAMOORTHY	Operational creditor	
2.	R. K. Ramachandran	Corporate director	

ORDER

Counsel representing both sides are present. Counsel for Petitioner/Operational Creditor stated that the respondent was proceeded ex-parte and ready to make submissions. At this stage, the counsel for respondent prayed for short time for filing an application to set aside the order dated 12.07.2018 whereby they were set ex-parte. He further submitted that they are making all efforts to settle the matter by way of negotiations with the petitioners. Considering the request and submissions of the counsel for respondent, time is enlarged. **Put up on 17.08.2018.**

-sd-

(S VIJAYARAGHAVAN)
Member (Technical)

-sd-

(K ANANTHA PADMANABHA SWAMY)
Member (Judicial)